

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014 in CEA No. 50/2014 passed by the High Court Of Judicature at Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE &
SERVICE TAX, ALLAHABAD
(With interim relief and office report)

Respondent(s)

Date : 01/09/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. P.P. Rao, Sr. Adv.
Mr. M. Y. Deshmukh, Adv.
Mr. Sumit Nima, Adv.
Mr. Mukesh Aggarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List this matter before a Bench of which one of us (Justice Abhay Manohar Sapre) is not a member, subject to orders of Hon'ble the Chief Justice of India.

(MEENAKSHI KOHLI)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER